

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.2511 of 2014

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

Through:- Video Conferencing

05/17.04.2021

Mr. Subham Mishra, learned counsel for the respondent-State submits that due to inadvertence supplementary affidavit dated 10.12.2020 filed on behalf of the petitioner is not in his file, as such he prays time to reconstruct the same.

In view of the aforesaid submission, put up this case on 05.05.2021.

(Deepak Roshan, J.)

Fahim/-